

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 216  
CP No. (IB)- 19/121/JPR/2024  
Under Section 121 (1)(b) of IBC, 2016

**In the matter of:**

**State Bank of India**

**... Applicant/Creditor**

**Versus**

**Kanak Biyani**

**... Respondent/Personal Guarantor**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Applicant : Palak Kalra, Proxy  
For the Respondent : None appeared

**ORDER**

Heard Ms. Palak Kalra, proxy counsel appearing on behalf of Mr. Abhishek Anand, Adv. for the Applicant. On 08.04.2024, Mr. Naresh Kumar Sejvani, Adv. appeared on behalf of the Respondent and sought time to file reply to the application u/s 121(1)(b) of IBC, 2016. There is no representation on behalf of the Respondent today. Learned counsel for the Applicant is directed to send today's proceedings to the Respondent. In the interest of justice, list the matter on 19.07.2024.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

June 07, 2024